

Statement re financial assistance to Rajasthan for rehabilitation of refugees

Shri Somchand Solanki asked the following supplementary question to Starred Question No. 584 answered in the Lok Sabha on the 27th April, 1972 :

"The Minister is aware that Rajasthan is not the only border State on the Western side. Gujarat is also there. I want to know the number of refugees who have come to Gujarat and how much financial assistance has been given to Gujarat Government or is going to be given?"

The following reply was given by me to the above supplementary :—

"1861 persons have come over to Gujarat from India-held territory of Pakistan and 441 persons have come from Pakistan to Gujarat. The amount which we have sanctioned to Gujarat Government is Rs. 1.44 lakhs for this purpose".

On verification, I have found that the reply should have been as follows :—

"1861 persons have come over from Pakistan to Gujarat. Out of these, 441 persons have come from India-held territory of Pakistan. The amount which we have sanctioned to Gujarat Government is Rs. 1.44 lakhs for this purpose."

The inconvenience caused to the House is regretted.

ANNUAL REPORTS OF I.I.T., BOMBAY; SCHOOL OF PLANNING AND ARCHITECTURE, NEW DELHI, AND UNIVERSITY GRANTS COMMISSION FOR 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table :—

- (1)(i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1970-71.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library. See No. LT-3156/72]

- (2) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1970-71. [Placed in Library. See No. LT-3157/72.]

- (3) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1970-71, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-3158/72.]

11.10 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'In accordance with the provision of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th May, 1972, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th May, 1972, in the Industrial Disputes (Amendment) Bill, 1972 :

Clause 2

That at page 1,—

for lines 14 to 16, substitute—

"(a) an undertaking in which—

- (i) less than fifty workmen are employed, or
 - (ii) less than fifty workmen were employed on an average per working day in the preceding twelve months".
- (ii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 30th May, 1972, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the

Joint Committee of the Houses on the Bill further to amend the Mines Act, 1952. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Mines Act, 1952, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri Kalyan Roy
2. Shri M. K. Mohta
3. Shri Manoranjan Roy
4. Shri Virendra Kumar Sakhalcha
5. Shri B. K. Mahanti
6. Shri Sita Ram Singh
7. Shri Showale K. Shilla
8. Shri Vinaykumar Ramlal Parashar
9. Shri Mahendra Bahadur Singh
10. Shri Kali Mukherjee
11. Shri Jagan Nath Bhardwaj
12. Shri Qasim Ali Abid
13. Shri Himmat Singh
14. Shri Dwijendralal Sen Gupta
15. Shri Inder Singh."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st May, 1962, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution *(Twenty-eighth Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 29th May, 1972".

- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st May, 1972, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution *(Twenty-ninth Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 29th May, 1972."

- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Extension to Jammu and Kashmir) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 20th May, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

11.12 hrs.

RE : SCARCITY OF DRINKING WATER IN BIHAR

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, आप को और सरकार को भी अखबारों से मालूम होगा कि बिहार में पीने के पानी की समस्या बहुत ही गम्भीर हो गई है। मैं अभी सात दिन तक विभिन्न स्थानों का दौरा करने के बाद आया हूँ। मैंने देखा है कि पटना, गया, घनबाद, मुजफ्फरपुर, भागलपुर और मुंगेर में और देहातों में भी स्थिति बड़ी दयनीय है। लोगों को पीने के लिए पानी नहीं मिल रहा है, नहाने और दूसरे कामों के लिए पानी की बात तो दूर रही। बिहार के मुख्य मंत्री यहाँ आये हुए हैं। हम ने उनका और बिहार सरकार का ध्यान इस बात की

*The Bill was introduced in Lok Sabha as the Constitution (Thirty-first Amendment) Bill, 1972

**The Bill was introduced in Lok Sabha as the Constitution (Thirty-second Amendment) Bill, 1972